

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/618/2020**

This the 22nd day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Vinay Kumar, Age 33 years, S/o Sh. Rashpal Chand, R/o Govindpuri  
Colony, Vijaypur, Tehsil Vijaypur, District Samba.

.....Applicant

(Advocate: Mr. Abhinav Sharma)

**Versus**

1. Union Territory of J&K, through Commissioner/Secretary, Department of Planning & Monitoring, Civil Secretariat, Jammu.
2. Director General Economics & Statistics, J&K.
3. District Statistic & Evaluation Officer/Deputy Director (P&S), Jammu.
4. Chief Engineer, Electric Maintenance & Rural Wing, Power Development Department, Kashmir.
5. District Election officer, Jammu.
6. Director, Sheep Husbandry, Kashmir.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)



**O R D E R**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**



Learned counsel for the applicant submits that the O.A. can be disposed of by directing the respondents to release the salary of the applicant from July 2018.

2. Looking to the arguments of learned counsel for the applicant the O.A. is disposed of with direction to the respondents to release the salary of the applicant w.e.f., July 2018, if due and, as per Rules provided they have worked with the respondents for the aforesaid period. This exercise is to be completed within a period of three weeks from the date of receipt of certified copy of this order.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**